

Central Administrative Tribunal
Principal Bench

CP 37/97 in OA 2029/95

New Delhi, this the 28th day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P.Biswas, Member (A),

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Madan Mohan s/o Shri Kewal Ram,
R/o R-2/1215, Raj Nagar,
Ghaziabad - 201 002.Petitioner
(By None)

VERSUS

1. Shri P.P.Chauhan,
Secretary, Department of Health,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi.
2. Dr(Mrs.)Tripta Bhasin,
Director, Central Health Education Bureau,
Kotla Road, New Delhi.
3. Shri T.N.Sant,
Pay and Accounts Officer,
Directorate General of Health Services,
Nirman Bhawan, New Delhi.

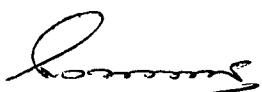
....Respondents

(By Advocate : Shri N.S.Mehta proxy for
Shri Vijay Mehta)

The direction in the order complained against was that the respondents would determine the licence fee/damage rent and other dues in respect of his quarter for the period from 1989 till he vacated the same in accordance with the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Learned counsel for the respondents in response to our orders dated 7.4.1997 filed an affidavit of compliance. Para no. 7 of which shows that the amount due has already been calculated and paid to the petitioner after adjusting recovery of government dues. Counsel appearing on behalf of the respondents says that nothing more is outstanding on

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either side. In view of these facts and circumstances, the present Contempt Petition is disposed of and notices issued to the respondents are discharged.



(S.P. Biswas)

Member (A)



(Dr. Jose P. Verghese)

Vice-Chairman(J)

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